

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1639/21, 1638/21, 1637/21,
1636/21, 1635/21, 1634/21 & 1633/21

FIR No. 372/2020

U/s 498A/406/34 IPC

P.S. Subzi Mandi

State Vs. 1. Ajay, 2. Pramod, 3. Lalit,

4. Preeti, 5. Bijender, 6 Rekha & 7. Muni Devi

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of applicants / accused for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Nishant Kaushik, Ld. Counsel for all the applicants
through VC.

Ld. Counsel for applicants submitted that as per directions the applicants had gone to the IO to return the dowry articles, however as per the IO, the complainant refused to take the dowry articles. Reply of ASI Shelesh Sharma has been received on behalf of IO wherein it has been mentioned that the complainant refused to take dowry articles.

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However, Ld. Addl. PP for the State has objected that this reply is incomplete qua jewellery articles.

Under these circumstances, issue notice to the IO to file reply including statement of the complainant, if any qua refusal to take the dowry articles. Accordingly, interim protection granted to the applicants vide order dated 21.06.2021 shall continue till the NDOH.

Put up on 03.09.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2039/21
FIR No. 488/2021
U/s 498A/406/34 IPC
P.S. Burari
State Vs. Malti Devi

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Malti Devi for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Ashok Barnwal, Ld. Counsel for applicant through VC.
Let report of IO be called for 11.08.2021
Order be uploaded on the website of Delhi District Courts.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2038/21
FIR No. 488/2021
U/s 498A/406/34 IPC
P.S. Burari
State Vs. Ajeet Kumar Singh

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Ajeet Kumar Singh for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Ashok Barnwal, Ld. Counsel for applicant through VC.
Let report of IO be called for 11.08.2021
Order be uploaded on the website of Delhi District Courts.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2037/21
FIR No. 488/2021
U/s 498A/406/34 IPC
P.S. Burari
State Vs. Rohit Thakur

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Rohit Thakur for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Ashok Barnwal, Ld. Counsel for applicant through VC.
Let report of IO be called for 11.08.2021
Order be uploaded on the website of Delhi District Courts.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2035/21
FIR No. 488/2021
U/s 498A/406/34 IPC
P.S. Burari
State Vs. Rahul Thakur

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Rohit Thakur for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Ashok Barnwal, Ld. Counsel for applicant through VC.
Let report of IO be called for 11.08.2021
Order be uploaded on the website of Delhi District Courts.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2036/21
FIR No. 357/21
U/s 392/34 IPC
P.S. Wazirabad
State Vs. Kunal

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Kunal for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. M.P.S. Kasana, Ld. Counsel for applicant through VC.
Let report of IO be called for 07.08.2021
Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2034/21
FIR No. 204/21
U/s 308/452/323/506/34 IPC
P.S. Timarpur
State Vs. Rahul Kumar

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Rahul Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. S.P. Sharma, Ld. Counsel for applicant through VC.
Let report of IO be called for 03.08.2021.
Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2033/21
FIR No. 211/21
U/s 308/323/341/34 IPC
P.S. Timarpur
State Vs. Narender Singh @ Nandu

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Narender Singh @ Nandu for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Rahul Sharma, Ld. Counsel for applicant through VC.
Let report of IO be called for 12.08.2021.
Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2032/21
FIR No. 211/21
U/s 308/323/341/34 IPC
P.S. Timarpur
State Vs. Raju

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Raju for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Rahul Sharma, Ld. Counsel for applicant through VC.
Let report of IO be called for 12.08.2021.
Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2031/21
FIR No. 166/21
U/s 406/420/467/468/471/120B IPC
P.S. Roop Nagar
State Vs. Renu Kalra

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Renu Kalra for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Amit Vohra, Ld. Counsel for applicant through VC.
Sh. Sanjay Bhargava, Ld. Counsel for complainant through VC.

Let report of IO be called for 03.08.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2030/21
FIR No. 204/21
U/s 308/452/323/506/34 IPC
P.S. Timarpur
State Vs. Rohit @ Chunchun

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Rohit @ Chunchun for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Hari Kishan, Ld. Counsel for applicant through VC.
Let report of IO be called for 03.08.2021.
Order be uploaded on the website of Delhi District Courts.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1953/21

FIR No. 98/21

U/s 307/411/120B/34 IPC

P.S. Burari

State Vs. Naveid Khan

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Naveid Khan for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Ankit Dhawan, Ld. Counsel for applicant through VC.

Report of IO received.

Ld. Counsel for applicant / accused submitted that the only role attributed to the applicant is that he was driving the motorcycle. It was submitted that incident of causing injury was caused by Imran, who was the pillion rider. It has been submitted that applicant is in J/C since 20.02.2021, and charge sheet has already been filed. It was submitted that co-accused Amit has already been granted bail by this Court. Further, it was also submitted that applicant is not a habitual offender as

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has been portrayed by the State. Ld. Counsel strenuously submitted that applicant had only one previous involvement, that too a case in U.P. in 2017, and for which he has already been granted bail. Lastly, it was submitted that applicant is a toy hawker and a lenient view be taken and he may be granted bail.

At this juncture Sh. Farahim Khan, Advocate has entered appearance through VC and submits that he has been engaged to address the bail application.

In order to ascertain as to who has been engaged by the family members of the applicant, issue notice to Sh. Ankit Dhawan, Advocate for the NDOH. Also issue notice to the parents / wife of the applicant through IO to join the VC proceedings on NDOH.

Put up on 04.08.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

Bail Application No.1954/21
FIR No.142/2021
P.S. Burari
U/s 498A/377/34 IPC
State Vs. Veer Singh

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Veer Singh under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Rajan Kumar, Ld. Counsel for accused/applicant through VC.
Sh. Chandra Gupta, Ld. Counsel for complainant through VC.

Both the parties submit that matter is at the verge of settlement. In view of the same, no coercive action shall be taken against the accused/applicant till NDOH. Accused/applicant is directed to appear before the IO as and when required by the IO.

Be put up with connected matter on 07.08.2021

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

Bail Application No.1961/21
FIR No.142/2021
P.S. Burari
U/s 498A/377/34 IPC
State Vs. Ashish Kumar Gupta

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Ashish Kumar Gupta under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Rajan Kumar, Ld. Counsel for accused/applicant through VC.
Sh. Chandra Gupta, Ld. Counsel for complainant through VC.

Both the parties submit that matter is at the verge of settlement. In view of the same, no coercive action shall be taken against the accused/applicant till NDOH. Accused/applicant is directed to appear before the IO as and when required by the IO.

Be put up with connected matter on 07.08.2021

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

Bail Application No.1959/21
FIR No.87/2021
P.S. Maurice Nagar
U/s 379/356/411/34 IPC
State Vs. Manish @ Kalu

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Manish @ Kalu under Section 439 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Harish Kumar, Ld. Counsel for accused/applicant through VC.

Ld. Counsel for applicant submits that he seeks some more time to file relevant judgment on NDOH.

List for arguments on the application on 10.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

Bail Application No.1962/21
FIR No. 543/21
P.S. Burari
U/s 308/341/506/34 IPC
State Vs. Pankaj Kumar

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Pankaj Kumar under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Kashmir Singh, Ld. Counsel for accused/applicant through VC.
IO/ASI Sanjeev Kumar is present through VC.
Complainant through VC.

It has been submitted that a compromise has been arrived at between the parties. In order to ascertain the veracity of the same, both parties shall appear physically in the Court tomorrow i.e., 03.08.2021 at 10 :30 a.m.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021

Bail Application No.1886/21
FIR No.18/21
P.S. Bara Hindu Rao
U/s 395/412/34 IPC
State Vs. Sohan @ Sheru

02.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Sohan @ Sheru under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Deepak Kumar, Ld. Counsel for accused/applicant
through VC.

The first bail application was decided on merits vide order dated 26.06.2021 by the court of Sh. Vijay Shankar, Ld. ASJ-05, Central, THC Delhi.

In view of the **judgment passed by Hon'ble Supreme Court in case titled as Jagmohan Bahl & Anr. Vs. State (NCT of Delhi) & Anr. Criminal Appeal no. 2335 of 2014 dated 18.12.2014**, the bail application is requested to be placed before the same court.

Let the matter be put up before the Court of Sh. Vijay Shankar, Ld. ASJ-05, Central, THC Delhi for 04.08.2021.

Ahlmad to send the records accordingly.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.08.2021